

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 100/496/2016 In  
O.A No. 100/3362/2013**

New Delhi this the 16<sup>th</sup> day of January, 2017

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Dileep Singh, (aged about 44½ years),  
S/o. Sh. Jeevan Singh,  
R/o. V & PO Sami Via Khoor,  
Teh Dantara, Garh,  
Distt. Sikar (Rajasthan),  
Presently at New Delhi.

....Petitioner

(None)

Versus

1. Shri Santosh Kumar Mall  
Commissioner,  
Kendriya Vidhyalaya Sangathan  
Through the Commissioner,  
18, Institutional Area,  
Shadeed Jeet Singh Marg,  
New Delhi-110 016.
  
2. Union of India  
Through the Secretary,  
Ministry of Human Resource Development,  
Shastry Bhawan,  
New Delhi – 110 001. ....Respondents

(Argued by : Shri S. Rajappa, Advocate)

**O R D E R (O R A L)**

**Hon'ble Mr. Justice M. S. Sullar, Member (J) :**

A perusal of the record would reveal that the Original Application (O.A) bearing No. 3362/2013 was allowed vide order dated 07.05.2014, by this Tribunal. The operative part of the order reads as under :-

“11. In view of above position, the OA is allowed. Consequently, we direct the Respondents to provide age relaxation to the Applicant as per the aforesaid policy and issue appointment letter to the Applicant as per his merit within a period of two months from the date of receipt of a copy of this order. In that event, the Applicant will also be

entitled for all consequential benefits except back wages. There shall be no order as to costs."

2. According to the petitioner, the respondents have not complied with the direction of this Tribunal, which necessitated him to file the instant Contempt Petition (C.P).

3. In the wake of notice, learned counsel for respondents appeared and has placed on record a copy of the order dated 05.12.2016, whereby offer of appointment to the post of Assistant has already been given to the petitioner in compliance of the indicated order of this Tribunal. Perhaps that is the reason that nobody is appearing on behalf of the petitioner today.

4. As the respondents have substantially complied with the direction of this Tribunal, so, no further action is required to be taken in the matter.

5. Therefore, the C.P. is hereby dismissed and the Rule of Contempt is accordingly, discharged.

Order **Dasti.**

(P.K. Basu)  
Member (A)

(Justice M.S. Sullar)  
Member (J)  
16.01.2017

/Mbt/